CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.102/MP/2023

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read

with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.01.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of change in law event and consequent relief on account of increase in compensation for acquisition of land for Jhajjar Power Limited's 1,320 MW Power

Project located in Haryana.

Date of Hearing : 23.2.2024

Coram : Shri Arun Goyal, Member

Shri P. K. Singh, Member

Petitioner : Jhajjar Power Limited (JPL).

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 3 Ors.

Parties Present : Shri Jafar Alam, Advocate, Advocate, JPL

> Shri Janmali Manikala, Advocate, JPL Shri Damodar Solanki, Advocate, JPL

Ms. Bitika Kaur, JPL Ms. Sriya P, JPL

Shri Basava Prabhu Patil, Sr. Advocate, TPDDL

Shri Nimesh Jha, Advocate, TPDDL Shri Shreysth Sharma, Advocate, TPTCL Shri Anant Singh Ubeja, Advocate, TPTCL Mr. Kunal Veer Chopra, Advocate, TPTCL

Shri Aditya Singh, Advocate, HPPC

Record of Proceedings

The learned counsel for the Respondent, TPTDL pointed out that the matter was partly heard on 20.10.2023 by a different Coram. Accordingly, the matter was adjourned.

2. The matter will be listed for hearing on 20.5.2024.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)